

क्या प्रवेश उच्च न्यायालय में अनिर्णीत पड़े जायेंगे

1208. डा० लक्ष्मी नारायण पांडेय :

क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश उच्च न्यायालय में 3 से 5 वर्षों से कितने मामले विचाराधीन पड़े हैं;

(ख) क्या उस राज्य में न्यायाधीशों की संख्या काम की मात्रा को देखते हुए कम है; और

(ग) सरकार ने जनता को शीघ्र न्याय दिलाने के लिए क्या कार्यवाही की है ?

बिधि, न्याय और कम्पनी कार्य मंत्री (जी ज्ञान्ति भूषण) : (क) तारीख 31-12-1976 को 6,313 मामले ।

(ख) जी हाँ ।

(ग) उच्च न्यायालय में वर्तमान रिक्त स्थानों को भरने के लिए कार्यवाही की जा रही है । यदि आवश्यक हुआ तो उच्च न्यायालय में न्यायाधीशों की वर्तमान संख्या में वृद्धि कर दी जाएगी ।

विदेशी शोध निर्मात्री कम्पनियों का कार्य-करण

1209. डा० लक्ष्मी नारायण पांडेय : क्या पेट्रोलियम तथा रसायन और उर्ध्वक मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय कितनी विदेशी शोध निर्मात्री कम्पनियाँ हैं ;

(ख) प्रत्येक की मूल पूंजी तथा वर्तमान पूंजी की स्थिति क्या है ;

(ग) उन्होंने 1974-75 और 1975-76 के दौरान कितना लाभ अर्जित किया है ; और

(घ) क्या सरकार का विचार है कम्पनियों का राष्ट्रीयकरण करने का है ।

पेट्रोलियम, रसायन और उर्ध्वक मंत्री (जी हेमवती नन्दन बहुगुणा) : (क) संगठित और लघु उद्योग दोनों श्रेणियों में 40 प्रतिशत से अधिक विदेशी साम्य पूंजी वाली विदेशी शोध उत्पादन करने वाली कम्पनियों की संख्या 47 है ।

(ख) और (ग) : अपेक्षित उपलब्ध सूचना देने वाला एक विवरण पत्र सभा पटल पर रख दिया गया है । [मन्त्रालय में रखा गया । देखिये संख्या एल टी 464 77 ]

(घ) इस समय ऐसा कोई प्रस्ताव नहीं है ।

Compensation to Victims of derailment of G.T. Express

1210. SHRI SUSHIL KUMAR DHARA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any compensation is being paid to the persons injured as a result of derailment of G.T. Express near Nagpur in May, 1977; and

(b) the details of immediate help given to the injured and other passengers?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No claim for compensation has been received so far from the persons injured in this accident. The claims will be settled, when preferred, as per rules.

(b) One passenger who was grievously injured, and one passenger who sustained simple injury were treated in the Railway Hospital, Nagpur. The other six passengers who sustained trivial injuries were given medical aid on the spot and they continued their outward journey.

All the passengers of the train were accommodated in the first eight coaches at the site of accident. At

Wardha, eight more coaches were attached for the convenience of passengers.

The one passenger who was grievously injured was given Rs. 750/- and the other passenger who sustained simple injury, was given Rs. 250/- as an *ex-gratia* payment.

**Functioning of Railway Users' Zonal Consultative Committees**

1211. SHRI SUSHIL KUMAR  
DHARA:  
DR. BIJAY MONDAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Users Zonal Consultative Committees constituted by the previous Government are being allowed to continue or they are likely to be freshly constituted;

(b) whether in view of the fact that the previous Government did not allow these committees to have any effective say and the constitutions of such bodies were so framed that even the practical and useful suggestions went always on deaf ears, whether there is any move to allow these bodies to play an effective role, and improve their working; and

(c) if so, whether any additions in the membership is likely to provide Janata representation in more effective way?

**THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE):**  
(a) to (c). The matter is under active consideration of the Government.

**Re-Constitution of Hindi Salahkar Samiti**

1212. SHRI SUSHIL KUMAR DHARA: Will the Minister of RAILWAYS be pleased to state:

(a) what are the reasons that the Hindi Salahkar Samiti in the Ministry

of Railways has not been reconstituted in spite of the fact that a period of more than half a year has elapsed since the last Samiti ceased functioning; and

(b) the steps being taken to reconstitute the same?

**THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE):**

(a) and (b). Although action regarding reconstitution of Railway Hindi Salahkar Samiti was initiated well in advance, yet appreciable progress could not be made in this direction due to dissolution of Lok Sabha, as in accordance with the extent rules M.P.s are also to be nominated on the Samiti, besides other eminent persons. Action is now in progress in consultation with the Official Languages Deptt. (Ministry of Home Affairs) and the Deptt. of Parliamentary Affairs. It is hoped that the Samiti will be re-constituted shortly.

**Increase in hoarding and adulteration of petroleum chemicals**

1213. SHRI D. B. CHANDRE GOWDA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been any increase in the cases of hoarding, adulteration and black-marketing of petroleum chemicals during last six months; and

(b) if so, what steps Government have taken to check this and to punish the guilty persons during this period, State-wise?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) No specific cases of hoarding, adulteration and black marketing of petroleum chemicals have been brought to the notice of the Government during the last six months.

(b) Does not arise.